Form G dated 08.11.2025 to be read with enclosed corrigendum dated 09.11.2025.

BAYER CROPSCIENCE LIMITED
CIN: L24210MH1958PLC011173
Regd. Office: Bayer House, Central Avenue, Hiranandani Estate, Thane (West) - 400 607.
Tel No.: 022-2531 1234 • **Fax No.:** 022-2545 5063
Website: www.bayer.in • **Email:** ir_bcsl@bayer.com

Declaration of Interim Dividend & Intimation of Record Date

NOTICE IS HEREBY GIVEN that the Board of Directors ("Board") of Bayer CropScience Limited ("Company") at its Board Meeting held on Friday, November 07, 2025, have declared an Interim Dividend of Rs. 90 per share to the Equity Shareholders of the Company.

FURTHER NOTICE IS HEREBY GIVEN that pursuant to Section 91 of the Companies Act, 2013, the Board has fixed the Record Date as Friday, November 14, 2025, for the purpose of payment of Interim Dividend on the equity shares of the Company for the Financial Year 2025-26. The Interim Dividend will be paid on Wednesday, December 03, 2025 to those Members whose names appear on the Company's Register of Members as holders of Equity Shares as on the Record date i.e. Friday, November 14, 2025 and in respect of shares held in dematerialized form, to the Beneficial Owners of the equity shares as at the close of business hours on the same date as per the details furnished by the Depositories for the purpose.

The Shareholders may note that the Interim Dividend will be paid electronically to those Shareholders who have updated their bank account details. To avoid delay in receiving the dividend, Shareholders are requested to update their bank details with their DPs. For Members holding shares in physical mode, SEBI has through relevant circulars issued in this regard, mandated furnishing of PAN, KYC details and Nomination. Therefore, Members holding shares in physical form are requested to submit their PAN, KYC details including bank details and nomination details to the Company's Registrar and Share Transfer Agent, MUFG Intime India Private Limited (formerly Link Intime India Private Limited) through Form ISR – 1 and other applicable forms. The Investor Service Request forms are available at www.bayer.in in case of holdings in physical form.

Shareholders may note that pursuant to Finance Act, 2020, dividend income will be taxable in the hands of the Shareholders w.e.f. April 01, 2020 and the Company is required to deduct tax at source (TDS) from dividend paid to Shareholders at the prescribed rates (plus applicable surcharge and cess) as may be notified from time to time. The information regarding the applicability of TDS rate for various categories of Shareholders and documentation required, is available under the Investor Section at www.bayer.in. The Shareholders are requested to send all the necessary documents complete in all respect through email at dividend.india@bayer.com on or before Friday, November 14, 2025 to enable the Company to deduct the correct TDS on the dividend payment.

For **Bayer CropScience Limited**
Sd/-
Bharati Shetty
Company Secretary & Compliance Officer
(Membership No.: ACS 24199)

Place: Thane
Date: November 08, 2025

JSW CEMENT LIMITED

JSW Centre Bandra Kurla Complex, Bandra (East), Mumbai City, Mumbai, Maharashtra, India, 400051.
CIN : L26957MH2006PLC160839
Website: www.jswcement.in E-mail: sneha.bindra@jsw.in

EXTRACT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

(₹ in crore)

Particulars	Quarter ended			Half year ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total Income from Operation	1,322.20	1,445.22	1,169.28	2,767.42	2,547.07	5,505.47
Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	148.79	209.22	9.91	358.01	87.80	242.46
Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	148.79	(1,257.16)	9.91	(1,108.37)	87.80	242.46
Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	95.94	(1,332.34)	(3.29)	(1,236.40)	35.14	101.91
Total Comprehensive Income for the period [Comprising Profit/(loss) for the period (after tax) and Other Comprehensive Income(after tax)]	96.95	(1,335.14)	(1.93)	(1,238.19)	83.08	97.96
Equity Share Capital	1,334.33	986.35	986.35	1,334.33	986.35	986.35
Other Equity						1,870.24
Earning Per Share (of 10/- each)						
Basic	0.78	(13.51)	(0.03)	(11.19)	0.36	1.03
Diluted	0.77	(13.51)	(0.03)	(11.19)	0.35	1.01

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

(₹ in crore)

Particulars	Quarter ended			Half year ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total Income from Operation	1,436.43	1,559.82	1,223.71	2,996.25	2,670.94	5,813.07
Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	121.25	164.74	(74.52)	285.99	(66.38)	(43.64)
Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	121.25	(1,301.64)	(74.52)	(1,180.39)	(66.38)	(43.64)
Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	75.36	(1,366.41)	(75.82)	(1,291.05)	(99.75)	(163.76)
Total Comprehensive Income for the period [Comprising Profit/(loss) for the period (after tax) and Other Comprehensive Income(after tax)]	79.73	(1,368.78)	(81.00)	(1,289.05)	(52.86)	(164.82)
Equity Share Capital	1,334.33	986.35	986.35	1,334.33	986.35	986.35
Other Equity						1,366.20
Earning Per Share (of 10/- each)						
Basic	0.71	(13.75)	(0.65)	(11.49)	(0.81)	(1.16)
Diluted	0.70	(13.75)	(0.65)	(11.49)	(0.81)	(1.16)

Note: The above is an extract of detailed format of quarterly Financial Results filed with Stock Exchanges under regulation 33 of the SEBI (Listing and other Disclosure Requirements) regulations, 2015. The Full format of quarterly Financial Results are available on the Stock Exchange Websites (www.bseindia.com & www.nseindia.com) and Company's Website (www.jswcement.in) and can also be accessed by scanning the following Quick Response Code.

For and on behalf of Board of Directors
JSW Cement Limited
Sd/-
Nilesh Narwekar
Whole Time Director & CEO

Place: Mumbai
Date: 07 November, 2025

FORM- G

INVITATION FOR EXPRESSION OF INTEREST FOR MDM TELEVENTURES PRIVATE LIMITED OPERATING IN OTHER WHOLESALE AT GURUGRAM, HARYANA
(Wholesale in a variety of goods without any particular specialization)
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**MDM TELEVENTURES PRIVATE LIMITED** **PAN: AAMCM5151D** **CIN: U51909HR2019PTC079047**
2.	Address of the Registered Office	Radhe Kunj Raja Vali Dhani Road, G31-Manesar, Nsg Camp Manesar, Gurgaon, Haryana, India- 122051
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	**Registered Address:** Radhe Kunj Raja Vali Dhani Road, G31-Manesar, Nsg Camp Manesar, Gurgaon, Haryana, India, 122051 **Registered office at** 411-B, 4th Floor Well done tech park, Sector 48, Sohana Road, DLF Qe, Haryana-122002 **Corporate Address:** 416, 4F, 4th Floor, ILD Trade Centre, Sector-47, Gurugram, Haryana-122018
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Sale in FY 2020-21 – Rs. 2,389,393,713 Sale in FY 2019-20 – Rs. 1,629,168,381 (As per the financial statements available on website of MCA). As per the information available with the Resolution Professional, the Corporate Debtor is not carrying any business activities presently.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending a request at cirp.mdmteleventures@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by sending a request at cirp.mdmteleventures@gmail.com
10.	Last date for receipt of expression of interest	23.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	03.11.2025
12.	Last date for submission of objections to provisional list	08.12.2025
13.	Date of issue of final list of prospective resolution applicants	18.12.2025
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	23.12.2025
15.	Last date for submission of Resolution Plans	22.01.2026
16.	Process email id to submit Expression of Interest	cirp.mdmteleventures@gmail.com
17.	Details of corporate debtor's registration status as MSME	Not Available.

Sd/-
Mr. Ashok Kakkar
Resolution Professional
MDM Televentures Private Limited
IBBI Reg. No.- IBBI/IPA-002/IP-N01066/2020-2021/13407
Address: # 538, Shantivan Society, Sector 48 A, Chandigarh, 160047
Email: cirp.mdmteleventures@gmail.com

Date: 08.11.2025
Place: Chandigarh

INVENTURE GROWTH & SECURITIES LTD.

Registered Office : 201, Viraj Tower, W.E.Highway, Andheri(E), Mumbai- 400069, Maharashtra, India
Tel.: +91 22 39548500 / 407515151 **FAX:** +91 22 40751535 / 39548600 **Email:** info@inventuregrowth.com

EXTRACT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30th SEPTEMBER, 2025

(₹ in lacs)

Sr No	Particulars	STANDALONE					CONSOLIDATED				
		Quarter Ended		Half Year ended		Year Ended	Quarter Ended		Half Year ended		Year Ended
		30.09.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025	30.09.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
		Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income	998.55	1,291.63	1,970.94	2,473.89	4,289.76	1,341.03	1,575.21	2,524.80	3,309.66	6,240.54
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(164.14)	100.70	448.13	559.79	161.48	97.39	(247.75)	842.95	684.09	600.18
3	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(160.29)	133.46	427.80	567.43	178.18	101.24	(214.99)	822.62	691.73	616.88
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	(115.77)	81.80	315.11	371.88	15.12	79.80	(211.58)	610.82	431.74	206.96
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(109.40)	82.68	324.49	362.73	1.28	44.49	(190.03)	650.95	501.13	218.55
6	Equity Share Capital	10,500.00	10,500.00	10,500.00	10,500.00	10,500.00	10,500.00	10,500.00	10,500.00	10,500.00	10,500.00
7	Reserves (excluding Revaluation Reserve)as shown in the Audited Balance Sheet of the previous year					11,828.62					16,767.43
7	Earnings Per Share (of Rs. 1/- each) - Not Annualised										
	1. Basic	(0.010)	0.008	0.031	0.038	0.002	0.010	(0.020)	0.060	0.050	0.020
	2. Diluted	(0.010)	0.008	0.031	0.038	0.002	0.010	(0.020)	0.060	0.050	0.020

Note:
1 The above is an extract of the detailed format of quarterly results filed with Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirement) Regulation, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchanges (www.bseindia.com , www.nseindia.com) and the Company's Website, www.inventuregrowth.com.

On Behalf of the Board of Directors
Inventure Growth & Securities Limited
Sd/-
Kanji B. Rita
DIN - 00727470
Managing Director

Place : Mumbai
Date : 06.11.2025

PURAVANKARA

PURAVANKARA LIMITED
(CIN: L45200KA1986PLC051571)
Registered Office: No. 130/1, Ulsoor Road, Bangalore – 560 042
Tel: 080 2559 9000/4343999
Email: investors@puravankara.com Website: www.puravankara.com

STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF-YEAR ENDED SEPTEMBER 30, 2025

The un-audited Standalone and Consolidated Financial Results of Puravankara Limited ("the Company") along with the Limited Review Reports of the Statutory Auditors of the Company for the quarter and half-year ended September 30, 2025 reviewed by the Audit Committee and approved by Board of Directors of the Company at its Meeting held on November 07, 2025, in terms of Regulation 33 read with Regulation 47(1) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

The aforementioned financial results along with the Limited Review Reports of the Statutory Auditors thereon are available on the website of Bombay Stock Exchange Limited (BSE) (www.bseindia.com) and National Stock Exchange of India Limited (NSE) (www.nseindia.com) and on the Company's website at www.puravankara.com. The same can be accessed by scanning the Quick Response Code provided below:

By order of Board of Directors
For **Puravankara Limited**
Sd/-

Ashish Ravi Puravankara
Managing Director
DIN: 00504524

Date: November 07, 2025
Place: Bangalore

Aarti Drugs Limited

Registered Office: Plot No. N-198, MIDC, Tarapur, Village Pamtermbhi, Dist. Palghar - 401 506, Maharashtra
CIN: L37060MH1984PLC055433 **Email ID:** investorrelations@aartidrugs.com **Website:** www.aartidrugs.co.in

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH SEPTEMBER, 2025

(₹ In Lacs except for share data)

PARTICULARS	Standalone						Consolidated					
	Quarter Ended			Period Ended		Year Ended	Quarter Ended			Period Ended		Year Ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)
Total income	57,910	52,134	54,347	110,044	103,665	218,723	65,288	59,082	59,981	124,370	115,626	240,339
Net profit for the period (before tax, exceptional and/or extraordinary items)	5,578	4,525	4,089	10,103	7,605	19,875	6,041	5,111	4,588	11,152	8,986	21,177
Exceptional items	-		-		-		-	-	-		-	
Net profit for the period after Tax (after exceptional and/or extraordinary items)	4,178	4,864	3,039	9,042	5,730	15,731	4,516	5,397	3,496	9,913	6,823	16,810
Other Comprehensive Income (after tax)			-		-	113	-	11	35	11	77	159
Total Comprehensive Income for the period	4,178	4,864	3,039	9,042	5,730	15,844	4,516	5,408	3,531	9,924	6,901	16,969
Weighted average number of equity shares used for computing earning per share (face value of Rs. 10 each)	9,127	9,127	9,127	9,127	9,127	9,127	9,127	9,127	9,127	9,127	9,127	9,127
Earning per share (in Rs.) (not annualised)												
(a) Basic	4.58	5.33	3.33	9.91	6.28	17.18	4.95	5.91	3.83	10.86	7.48	18.35
(b) Diluted	4.58	5.33	3.33	9.91	6.28	17.18	4.95	5.91	3.83	10.86	7.48	18.35

Notes:
1 The above results for the Quarter & Period ended 30th September, 2025 have been reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 7th November, 2025.
2 As on September 30, 2025 the Company, has 3 (three) subsidiaries, namely, Pinnacle Life Science Private Limited, Aarti Speciality Chemicals Limited, Pinnacle Chile SpA and 1 (one) step down subsidiary, namely Pharma Go SpA
3 During the chlorosulfonation process at the PTSCL section of the T-150 unit, an incident of HCI gas leakage occurred on September 8, 2025. Pursuant to MPCB directions, the 3 Company has voluntarily suspended the said process as a precautionary measure. The incident has no material or financial impact, and other manufacturing operations at the T-150 unit continue as normal.
4 The company has completed the buyback of 6,65,000 equity shares of face value of Rs. 10/- representing up to 0.72% of the total number of Equity Shares of the Company at a price of Rs. 900/- per Equity Share (including premium of Rs. 890/- per Equity Share) payable in cash for an aggregate amount of up to Rs. 59,85,00,000/- (excluding filing fees payable to the 4 SEBI, advisors' fees, stock exchanges fee for usage of their platform for Buyback, transaction costs viz. brokerage, applicable taxes inter alia including Buyback tax, securities transaction tax, GST, stamp duty, public announcement publication expenses, printing and dispatch expenses and other incidental and related expenses etc.) ("Buyback Size") on September 24, 2024. Post buyback Paid up Share Capital of the Company reduced to Rs. 91,27,00,000 divided into 9,12,70,000 Equity Shares of Rs.10/- each
5 Company has only one business segment i.e. pharmaceuticals.
6 The Company's new manufacturing plant at Sayakha, Gujarat has commenced commercial production/operations w.e.f. September 4, 2025.
7 Figures for the previous Quarter have been regrouped or rearranged wherever necessary.
8 The aforesaid Audited Financial Results are uploaded on the Company's website www.aartidrugs.co.in and also on website of BSE Limited www.bseindia.com and the National Stock Exchange of India Limited www.nseindia.com for the benefit of the shareholders and investors. The same can be accessed by scanning the QR code provided below:

For Aarti Drugs Limited
Sd/-
Prakash M. Patil
Chairman, Managing Director & CEO
DIN: 00005618

Place: Mumbai
Date: 7th November, 2025

L&T Technology Services

L&T TECHNOLOGY SERVICES LIMITED
(A subsidiary of Larsen & Toubro Limited)
CIN: L72900MH2012PLC232169
Regd. Office: L&T House, N. M. Marg, Ballard Estate, Mumbai-400 001
Tel: (91 22) 6892 5257; **Fax:** (91 22) 6752 5858
E-mail: investor@ltts.com **Website:** www.LTTS.com

NOTICE

SUBJECT: SPECIAL WINDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India (SEBI) vide Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025 (the "Circular"), has introduced a Special Window for re-lodgement of transfer requests of physical shares. Pursuant to the said circular, the shareholders who had submitted transfer requests for physical shares before April 01, 2019, and whose requests were rejected or returned due to documentation/process deficiencies are provided with an opportunity to re-lodge such rejected transfer requests with valid documents for a period of six months from July 07, 2025 till January 06, 2026.

The eligible investors are encouraged to re-lodge their requests with the Company's Registrar and Transfer Agents (RTAs) i.e. KFin Technologies Limited, as per the details given below along with the requisite documents during the said period. Please note that, all the re-lodged shares will be processed only in dematerialized mode, after following the process for transfer cum demat.

Shareholders are requested to contact the Company or its RTA for any assistance in this reference.

KFin Technologies Limited
301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070.
Email id : einward.ris@kfintech.com
Toll Free No. 18003094001
Website : www.kfintech.com

For **L&T Technology Services Limited**
Prasad Shanbhag
Company Secretary & Compliance Officer
Membership No. A30254

Place: Mumbai
Date: November 8, 2025

Indian Overseas Bank

ST. STEPHEN'S HOSPITAL BRANCH
TIS HAZARI, DELHI-110054
Ph : 011-23993035 / 23920154 Mobile No. 8925951500
E-mail : iob1500@iob.in

POSSESSION NOTICE
(for immovable property) [(Rule 8(1)]

Whereas the undersigned being the Authorised Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 02.05.2025 calling upon the borrowers / mortgagors, Sh. Satveer(Borrower & Mortgagor), S/o Sh. Hari Chand Smt.Anita, W/o Sh.Satveer(Borrowers & Mortgagor), R/o:Plot No. B-19, LG-1, Dilshad Extension No. 1, Illaqa Shahdra, Delhi-110094, to repay the amount mentioned in the notice being Rs.7,78,232/- (Rupees Seven Lakhs Seventy Eight Thousand Two Hundred Thirty Two Only) as on 30.04.2025 with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notice.

(1) The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 04th day of November of the year 2025.

(2) The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for an amount of Rs. 7,78,232/- (Rupees Seven Lakhs Seventy Eight Thousand Two Hundred Thirty Two Only)as on 30.04.2025 with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand Notice till date of payment less repayments, if any, made after issuance of Demand Notice. The current dues payable as on 04.11.2025 is Rs.7,32,520/- (Rupees Seven Lakhs Thirty Two Thousand Five Hundred Twenty Only) payable with further interest at contractual rates & rests, charges etc., till date of payment.

(3) The borrowers' attention is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available to them, to redeem the secured assets.

Description of the Immovable Property

Built-up Free-Hold Flat Number B-19/ LG-1 , On Lower Ground Floor,Block-B, Dilshad Extension No.1, Now known as Dilshad Colony, Illaqua Shahdra, Delhi- 110095.
Area: Super Covered area of flat 400 Sq. Ft. built on plot of 94 sq yards.
(Owned by Satveer (Borrower & Mortgagor) S/o Sh. Hari Chand & Smt Anita (Borrower & Mortgagor) W/o Sh. Satveer)
Dimension:
North: Plot No. B-18
South: Other's Flat in this Western part of plot no. B-19
East: Remaining part of Plot No. B-19
West: Service Lane 15 ft. wide
Date: 04.11.2025
Place: Delhi

For Indian Overseas Bank
Authorised Officer

CORRIGENDUM FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR MDM TELEVENTURES PRIVATE LIMITED

With reference to Form G published in Financial Express & Jansatta on 08.11.2025, regarding the Invitation for Expression of Interest (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) of **MDM TELEVENTURES PRIVATE LIMITED**, the point No. 11: **Date of issue of provisional list of prospective resolution applicants: may be read as 03.12.2025** instead of 03.11.2025.

Sd/-
Mr. Ashok Kakkar, Resolution Professional
MDM Televentures Private Limited
IBBI Reg. No.- IBBI/IPA-001/IP-N01066/2020-2021/13407
Address: # 538, Shantivan Society,
Sector 48 A, Chandigarh, 160047
Email: cirp.mdmteleventures@gmail.com

Date:- 09.11.2025
Place:- Chandigarh

पंजाब एण्ड सिंध बैंक — Punjab & Sind Bank

Zonal Office, Noida; 2nd Floor, Plot No-1A, Block-C Sector-63, Noida-201307 (UP)
Email:- zo.noida@psb.bank.in

E-Tender Notice

Bank invites E-tender from eligible contractor under 2 bid system for furnishing, electrical, data cabling and Civil work of following branch. Interested bidder may apply for the same on our website https://psb.eproc.in

Sl. No.	Branch
1.	Noida Sector 63

The last date for submission of bids is 27.11.2025

ZONAL MANAGER

KOTAK MAHINDRA BANK LIMITED

Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051
Branch Office:Kotak Mahindra Bank Limited, Plot No. 7, Sector 125,Noida, Uttar Pradesh201313.

Demand Notice Under Section 13(2) Of The SARFAESI Act, 2002

You the below mentioned borrower and co-borrowers have availed loan(s) from bank/financial institution, more particular described hereunder by mortgaging your immovable properties (securities) and defaulted in repayment of the same. Consequent to your defaults, your loans were classified as non-performing assets and said loan accounts alongwith all rights, titles & interests, benefits dues receivables have been assigned in favour of Kotak Mahindra Bank Limited vide separate deeds of assignment mentioned hereunder, the bank has pursuant to the said assignment and for the recovery of the outstanding dues, issued demand notice under section 13(2) of the securitisation and reconstruction of financial asset and enforcement of security interest act, 2002 (the act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the borrower, co-borrowers, securities, lender, outstanding dues, demand notice sent under section 13(2) and amount claimed there under are given as under:

Name And Address Of The Borrower, Co-Borrower Loan Account No., Loan Amount	Details Of The Immovable Property	1. Name of Lender 2. Date of Assignment 3. Demand Notice Date 4. Amount Due In Rs.
1. Mrs. Safalta Sharma W/o Mr. Akash Sharma &2. Mr. Akash Sharma S/o Mr. Ved Prakash Sharma , Both At: - 24, Krishna Nagar, Roorkee Road, Roshanpur, Dorli, Meerut, Uttar Pradesh-250001 , Both At:- Open Roof of II Floor, Shop No 233, 234, 235, City Centre Bacchapark, Meerut -250002 **& 3. Mr. Manoj Kumar Sharma At:**H no.769/9 Roshanpur, Dorli, Meerut-250001 **& 4. Mr. Vipin Kumar Gupta At:** 516, Shiv Shakti Nagar, Meerut- 250002 , **Also At:** H.No.762/3E, Madhavpuram Scheme No.10, Delhi road, Meerut 250002 **Loan Account Number:**00056710002489 **Loan Amount Sanctioned:** Rs. 11,50,000/-(Rupees Eleven Lakh Fifty Thousand Only)	All that piece and parcel of Shops No. 233, 234, 235 built on open roof of Second Floor i.e. Third Floor, area admeasuring 78.11 sq. meters, constructed on Property No.149, Part of Old No. 140 situated at City Centre Baccha park road, Meerut. Bounded As:- East:- Common Passage, West:- St. Thomas School, North: - Property of Others, South : -Property of City Centre **Name Of The Mortgagor:**Mrs. Safalta Sharma	1. PNB Housing Finance Limited (PNBHFL) 2. 04.03.2023 3. 26.08.2025 4. Rs.33,93,981/- (Rupees Thirty Three Lakh Ninety Three Thousand Nine Hundred Eighty One Only) Due And Payable As Of 25.08.2025 With Applicable Interest From 26.08.2025 Until Payment In Full

You the borrower and co-borrower/s are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Place:Uttar Pradesh Date: 09.11.2025 **Authorised Officer For Kotak Mahindra Bank Ltd.**

Karnataka Bank Ltd.

Your Family Bank. Across India.

Asset Recovery Management Branch 8-B, First Floor, Rajendra Park, Pusa Road New Delhi-110 060	Phone : 011-40591567(Ext-240) E-Mail : delhiarm@ktkbank.com Website : www.karnatakabank.com CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the **Symbolic Possession** of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on **04.04.2025**, will be sold on **"As is Where is","As is What is"** and **"Whatever there is"** Basis on **10.12.2025, for recovery of Rs.11,33,233.91 (Rupees Eleven Lakhs Thirty Three Thousand Two Hundred Thirty Three and Paise Ninety One Only) Under Term Loan A/c No.2257001800015701 along with future interest from 16.10.2025**, plus cost, due to the **Karnataka Bank Ltd, Faridabad Branch, Sco.149, Shopping Complex, Sector 21C, Faridabad-121003, Haryana,** the Secured creditor from **(1) Mr. Bunty Kumar S/o Mr. Man Singh and (2) Mrs. Sunita W/o Bunty Kumar, Both No.(2) are residing at:** H.No-126, Shyam Colony, Om Enclave, Faridabad, Haryana-121001, Also at, H.No.R-175, Nand Gram, Ghaziabad, Uttar Pradesh-201003, **Also at**, H.No-115, Meetha Pur Ext. Badarpur, New Delhi-110044, **being borrowers/ guarantors/ co – obligants**

DESCRIPTION OF THE IMMOVABLE PROPERTY:

All that Part and Parcel of Residential Property on Plot No.R-175, situated at Nand Gram, District -Ghaziabad, Uttar Pradesh measuring 26.78 sq mtrs **belonging to Mr. Bunty Kumar. Boundaries**: East : R-176 **West**: R-174 **North** : Entrance / Gali **South**: R-194

Reserve Price/Upset Price below which the property may not be sold: Rs.24,06,000.00 (Rupees Twenty Four Lakhs Six Thousand only) **Earnest money to be deposited/tendered:** Rs.2,40,600.00 (Rupees Two Lakhs Forty Thousand Six Hundred Only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).

(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e. www.Karnatakabank.com under the head "Mega E-Auction on 10.12.2025"

The E-auction will be conducted through portal https://bankauctions.in/ on **10.12.2025 from 11:30 am to 12:30** pm with unlimited extension of 05 minutes. The intending bidder is required to register their name at https://bankauctions.in/ **and get the user Id and password free of cost and get online training on E-auction (tentatively on 09.12.2025) from M/s.4closure, 605A, 6th Floor, Maitrivanam, Ameerpet, Hyderabad-500038, Contact No.+91-8142000066, 0915160064 E-mail:** info@bankauctions.in.

Date: 07.11.2025
Place: :Ghaziabad

For Karnataka Bank Ltd
Chief Manager & Authorised Officer

पंजाब एण्ड सिंध बैंक — Punjab & Sind Bank

(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)
जहाँ सेवा ही जीवन– ध्येय है — *Where service is a way of life*

B. O. : S.R. ALIGARH, Apsara talkies compound, Subhas Road, Aligarh- 202001

APPENDIX IV [See Rule 8 (1)] POSSESSION NOTICE U/S 13(4) of SARFAESI ACT, 2002, (For Immovable Property)

Whereas, the undersigned being the Authorized officer of the **Punjab & Sind Bank, S.R. ALIGARH, Apsara talkies compound, Subhas Road, Aligarh- 202001. Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the security Interest (Enforcement) Rules, 2002 issued a Demand Notice U/S 13(2) on the date mentioned below in the table and stated hereinafter calling upon to repay the amount within 60 days from the date of receipt of the said notice. As the borrower(s) having failed to repay the amount, notice is hereby given to the borrower (s) / guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with No.8 of the Said Rule Property described herein below in the table. The borrower (S) / guarantor (S) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the Charge for the amount given herein below together with future interest, costs and other expenses etc. thereon.

Name of Account/ Borrower(S)/ Guarantor(S)	Description of the immovable Property	Amt O/S (as mentioned in the Notice u/s 13(2)	Date of Notice	Date of Possession
1. Sh. Mohd. Dilshad S/o Sh. Ayyub (Borrower), 2. Sh. Mohd. Imran Alias Ashu S/o Sh. Mohd. Dilshad (Co-Borrower & Mortgagor), 3. Sh. Mohd. Mohsin S/o Sh. Mohd. Dilshad (Co-Borrower & Mortgagor) & 4. Sh. Mohd. Irshad S/o Sh. Mohd. Dilshad (Gurantor)	Residential Plot Property Which is Part & Parcel of Khasra No; 115, Situated at Talaspur Khurd, Pargana & Tehsil - Koil, Aligarh, (UP), Area 175.58 sq. mtrs., (In the name of Sh. Mohd. Imram & Sh. Mohd. Mohsin), Bahi No: 1, Jild No: 5203, Pages: 67-88, Serial No. 1909, Dated 17.02.2012, Sub Register - Aligarh. **On the North by** : Plot of Rashid & Others, **On the South by** : Rasta 15 Feet Wide, **On the East by** : Khet of Asla Babu Now Plot of Aleem Chaudhary, **On the West by** : Plot of Naseem & Afroz now Basim	**RS. 8,39,391.80/- (Rupees Eight Lakh Thirty Nine Thousand Three Hundred Ninety One and Paise Eight Only)** as on **30.06.2025** with future cost interest e.t.c. thereon **01.07.2025**	02.07.2025	04.11.2025
1. M/s RR Steel (Borrower), 2 Sh. Rakesh S/o Sh. Rajveer Singh (Proprietor & Mortgagor), 3. Smt. Rajesh W/o Sh. Rakesh (Guarantor) & 4. Sh. Tossef S/o Sh. Ayoob (Gurantor)	A Residential Property Part of Khet No: 581, Situated at Gali No: 1, Goolar Road, Delhi Gate, Tehsil - Koil, Aligarh, (UP), Area 80.51 sq. yards or 67.31 sq. mtrs., (In the name of Sh. Rakesh S/o Sh. Rajveer Singh, Registered in Bahi No:1, Zild No: 5646, Pages: 1-20, Serial No: 10475, Dated 14.09.2012, SRO - Koil, Aligarh and Rectification Date Deed Dated 01.11.2013, Bahi No:1, Zild No: 6455, Pages: 315-324, Serial No: 12188, Dated 01.11.2013. **On the North by** : House of Jagveer Singh, **On the South by** : House of Kushal Pal Singh, **On the East by** : Rasta 15 Feet Wide, **On the West by** : House of other person	**RS. 28,91,027.72/-/- (Rupees Twenty Eight Lakh Ninety One Thousand Twenty Seven and Paise Seventy Two Only)** as on **30.06.2025** with future cost interest e.t.c. thereon **01.07.2025**	02.07.2025	04.11.2025

Date : 09.11.2025 PLACE : ALIGARH Authorized Officer (PUNJAB & SIND BANK)

Karnataka Bank Ltd.

Your Family Bank. Across India.

Asset Recovery Management Branch 8-B, First Floor, Rajendra Park, Pusa Road New Delhi-110 060	Phone : 011-40591567(Ext-240) E-Mail : delhiarm@ktkbank.com Website : www.karnatakabank.com CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s)that the below described immovable property mortgaged/charged to the secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on **09.10.2020,** will be sold on **"As is Where is ", "As is What is" and "Whatever there is"** on **10.12.2025 for** recovery of **Rs.2,74,66,323.88** [Rupees Two Crore Seventy Four Lakhs Sixty Six Thousand Three Hundred Twenty Three and Paise Eighty Eight Only] **i.e. under PS Overdraft A/c No.5607000600001001 along with future interest there on from 01.08.2021 Plus costs,** due to the **Karnataka Bank Ltd, East of Kailash Branch, New Delhi,** D-59, opp. Sapna Cinema Road, East of Kailash, New Delhi-110065, the Secured creditor from **(1) M/s Leo Intertrade Private Limited, represented by its Directors: i) Mr. Mohibulla Khan S/o Mr. Sattar Khan, ii) Mr. Sandeep Jain S/o Mr. Anand Kumar Jain,** Regd. Office: C-45, DDA Sheds, Okhla Industrial Area, Phase- I, New Delhi-110020, **Also At:** Plot No 27, IInd Floor, Bata Colony (A) NIT Faridabad Haryana- 121001, **Also At:** Plot No.04, Ground Floor, Bata Colony (A) NIT Faridabad Haryana-121001 **(2) Mr. Mohibulla Khan S/o Mr. Sattar Khan Residing** At: #538, Sector -3 Ballabhgarh, Faridabad Haryana-121004 **(3) Mr. Sandeep Jain S/o Mr. Anand Kumar Jain Residing at:** House No.2420, Sector-8, Faridabad Haryana-121005, **Also at:** House No. 1609, Sector 7E, Faridabad Sector-7, Faridabad Haryana-121006, **being borrowers/ guarantors/ co – obligants.**

DESCRIPTION OF THE IMMOVABLE PROPERTY:

All that part and parcel of Commercial Property Second Floor with roof rights, measuring 1950 Sq.Ft., Front Portion (West side), Constructed on Bungalow No.27, Neelam Bata Road, Neighbourhood No.1, New township Faridabad, Tehsil & Distt. Faridabad, **Belonging to M/s. Leo Intertrade Private Limited. Boundaries East -** Others Property **West -** Balcony **North -** Corridor **South -** Balcony

Reserve Price/Upset Price below which the property may not be sold: Rs.1,07,00,000.00 (Rupees One Crore Seven Lakh Only)

Earnest money to be deposited/tendered: Rs.10,70,000.00 (Rupees Ten Lakh Seventy Thousand Only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).

(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors) For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website ie., www.karnatakabank.com under the head "Mega E-Auction on 10.12.2025".

The E-auction will be conducted through portal **https://bankauctions.in/ on 10.12.2025 from 11:30 A.M to 12:30 P.M** with unlimited extension of 05 minutes. The intending bidder is required to register their name at https://bankauctions.in/ and get the user Id and password free of cost and get online training on E-auction (tentatively on **09.12.2025**) from M/s.4closure, 605A, 6th Floor, Maitrivanam, Ameerpet, Hyderabad-500038, **Contact No.040-23836405, Mobile 8142000809, E-mail: info@bankauctions.in.**

Date: 07.11.2025
Place: : Faridabad

For Karnataka Bank Ltd
Chief Manager & Authorised Officer

SBI

STRESSED ASSETS RECOVERY BRANCH (SARB-II) KAROL BAGH, NEW DELHI (BRANCH CODE 51521)
3rd & 4th Floor, State Bank House, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110 005 Tel.011-28752163 Fax. 28755674
Branch e-mail: sbi.51521@sbi.co.in

APPENDIX-IV-A" [See proviso to rule 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 read with proviso to rule 9(1) of the security interest (Enforcement Rules, 2002).

The Authorized Officer of State Bank of India (Secured Creditor) has taken over possession of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large and borrowers, mortgagors and guarantors in particular are informed that e-Auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realization of Bank's dues will be held on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS"** and **"WHATEVER THERE IS BASIS"** on **26.11.2025** for recovery of the amount mentioned below due to the Secured Creditor from the Borrowers, Guarantors and Mortgagors. The Reserve Price and earnest money to be deposited have been mentioned below.

DATE/TIME OF VISIT TO THE PROPERTY FOR INSPECTION: 21.11.2025 FROM 11:00 AM TO 04:00 PM.

EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with PSB Alliance on its e-auction site **https://ebkray.in** and **https://baanknet.com** by means of NEFT from Bidder's Bank.

DATE/TIME OF E-AUCTION ON 26.11.2025 FOR 5 HOURS FROM 11:00 AM TO 04:00 PM WITH UNLIMITED EXTN. OF 10 MIN EACH.

Sr. No.	Name of the Borrowers / Guarantors	Outstanding dues for recovery of which property/ies/is/are being sold	Description of the property/ies & Name of Title deed Holder	Reserve Price / EMD (10% of Reserve Price) / Bid Increment amount
1.	**Shri Raj Singh Tewatia S/O Shri Roshan Lal Tewatia** (Director) **M/S OM BUILDCON Pvt Ltd,** H No.567, Scetor-28 Faridabad **Mrs Mukhi Devi (Director) w/o shri Raj singh Tewatia** **M/S OM BUILDCON Pvt Ltd,** H No.567, Scetor-28 Faridabad **M/S OM BUILDCON Pvt Ltd,** Regd office F-7, 3rd Floor Sant Nagar, East of Kailash New Delhi	**Rs. 7,59,22,243.57** (Rupees Seven Crore fifty nine Lakh twenty two Thousand two Hundred forty three and Paise Fifty seven Only) as on 21.03.2024 along with future interest, charges and expenses	Plot area measuring 2 Kanal 3 Marla i.e 43/415th share part of khewat No.1200, khata No. 1374, khasra No.182(20-15), situated at mauza Hathin tehsil Hathin Distt Palwal Haryana in the name of Smt Mukhi Devi W/o Shri Raj Singh **(Physical possession with the bank). Encumbrance (if any): Not known**	Rs. 66.33 Lakh / Rs. 6,63,300.00 / Rs. 0.50 Lakh
2.	**M/S Anand Agencies,** A-1/17, Mohan Garden Delhi-110059 **Mr Pankaj Anand,** C-81, 2nd Floor, Anup Nagar, Jeevan Park, Uttam Nagar, New Delhi- 110059 **Mrs Subhash Anand,** C-81, 2nd Floor, Anup Nagar, Jeevan Park, Uttam Nagar, New Delhi-110059	**Rs. 8,28,90,587.52** (Rupees Eight Crore Twenty Eight Lacs Ninety Thousand Five Hundred Eighty Seven and Paise Fifty Two Only) as on 30.04.2022 along with future interest, charges and expenses	Residential Property situated at Plot no.- C-2/311, 2nd Floor, without roof right, Janakpuri, New Delhi-110058, area measuring 279.03 Sq mtrs in the name of Mrs Subhash Anand W/O Late Sh M.C.Anand , by virtue of conveyance Deed duly registered as document No7735 in the addl.book No-I vol No.10967, on pages from 164 to 166, registered with the office SR-II, Delhi, dated 24.06.2003. Bounded as under: East : Service Lane, West : Road 60 Ft, North : Plot No. 310, South : Plot No. 312 **(Physical possession with the bank). Encumbrance (if any): Not known**	Rs. 338.00 Lakh / Rs. 33.80 Lakh / Rs. 0.50 Lakh
3.	**M/S SUSHANT ENTERPRISES,** Registered office B-9, plot ml-2 sect 11 gaur Empire, Vasundhara Ghaziabad. **Mr Atul Tyagi,** H N. B-189, VILLAGE DHUNDHERA NEAR NH 24 Ghaziabad, U P. **Mr Gaurav Tyagi s/o Sh Subhash Tyagi** H N B-189, Village Dhundhera Near NH 24 Ghaziabad, U P.	**Rs. 2577903.00** (Rupees Twenty five lakh seventy seven thousand nine hundred three only) as on 30.06.2020 along with future interest, charges and expenses	Basement Godown Measuring 550 Sq Feet (51.09 Sqmtrs) with out roof Right built on Plot/building No-11/ML-2 situated in Sector – 11, Vasundhara, Ghaziabad Tehsil & District Ghaziabad in the name of Gaurav Tyagi S/o Late Sh. Subhash Tyagi (Guarantor/mortgager) **(Physical possession with the bank). Encumbrance (if any): Not known**	Rs. 23.38 Lakh / Rs. 2,33,800.00 / Rs. 0.25 Lakh

Name & Mobile Nos. of the Authorised Officers: Sh. Prakash Kumar -9810619975, Mr. Sunil Kumar Giri - 9650029288

Account/ Wallet in which EMD to be remitted: Bidder's own wallet Registered with **PSB Alliance** on its e-auction site **https://baanknet.com/eauction-psb/x-login** by means of NEFT. EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with **PSB Alliance** on its e-auction site **https://baanknet.com/eauction-psb/x-login** by means of NEFT from his / her / their bank. For any assistance, please call **PSB Alliance** HELPDESK Nos.+91 8291220220 and/or Authorized Officer.

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER

1. E-Auction is being held on **"AS IS WHERE IS" "AS IS WHAT IS"** AND **"WHATEVER THERE IS BASIS"** and will be conducted **"On Line"**. The auction will be conducted through the Bank's approved service provider **PSB Alliance** at their web portal **https://ebkray.in** and **https://baanknet.com**
2. To the best of knowledge and information of the Authorized Officer there is no encumbrance on the property/ies , However the intending bidder should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer shall not be responsible in any way for any third party claims/rights/dues.
3. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded. The Earnest money Deposit shall not bear any Interest. The successful bidder shall have to deposit 25% of the sale price, immediately on acceptance of bid price by the Authorized Officer and the balance of the sale price on or before 15th day of the sale. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money already deposited and property shall be put to the re-auction and the defaulting bidder shall have no claim/right in respect of property/amount.
4. For detailed terms and conditions of the sale please refer to the link at the Bank's Service provider's web portal **https://ebkray.in, https://baanknet.com** & at Bank's portal **https://www.sbi.co.in**

The auction notices are open for all SBI empanelled resolution agents.

DATE: 07.11.2025, PLACE: NEW DELHI **Sd/- AUTHORIZED OFFICER, STATE BANK OF INDIA, SARB-II, KAROL BAGH, NEW DELHI (BRANCH CODE 51521)**

पंजाब नैशनल बैंक — punjab national bank

.......भरोसे का प्रतीक (A GOVERNMENT OF INDIA UNDERTAKING) ...the name you can BANK upon!

SAM BRANCH DELHI, 4th FLOOR, 7th Bhikaji Cama Place, Delhi-110066 E-mail: zs8343@pnb.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorized Officer of the Punjab National Bank/ Secured Creditor, will be sold on **"As is where is basis", "As is what is basis",** and **"Whatever there is basis"** on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Lot. No	Name of the Branch / Name of the Account / Name & addresses of the Borrower/ Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name [mortgagers of property(ies)]	(A) Date of Demand Notice u/s 13(2) of SARFAESI Act, 2002 (B) Outstanding Amount as on ... (C) Possession date u/s 13(4) of SARFAESI Act, 2002 (D) Nature of Possession (Symbolic / Physical / Constructive)	(A) Reserve Price (B) EMD (C) Bid Increase Amount	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors	Name & Contact No of Authorized Officer
1.	**Punjab National Bank, Stressed Asset Management Branch, DELHI** / **Atarson Overseas Private Limited** / **1. M/s Atarson Overseas Private Limited (Formerly known as M/s Shri Balaji Rohilkhand Rice Mills Private Limited),** C-67, Vaibhav, Suncity Vistar, Bareilly – 243001, **Also at:** C-1, Industrial Area, Growth Centre, Vill Jamour, Tehsil & District Shahjahanpur – 242226 **2.** Sh. Rachin Gupta s/o Naresh Chandra Gupta **(Director and Guarantor)** D-35, Royal Suncity Vistar, Bareilly – 243001, **Also at:** C-67, Vaibhav, Suncity Vistar, Bareilly – 243001 **3.** Smt. Seema Gupta W/o Shri Sunil Kumar Gupta **(Director and Guarantor)** C-67, Vaibhav, Suncity Vistar, Bareilly – 243001 **4.** Sh. Sunil Kumar Gupta s/o Sh. Ram Niwas Gupta **(Guarantor)** D-35, Royal Suncity Vistar, Bareilly – 243001 **5.** M/s Balaji Foodgrains Pvt Ltd, **(Guarantor),** D-35, Royal Suncity Vistar, Bareilly – 243001	Equitable mortgage of Lease Hold property Situated at Plot No-H-3, H-4, E-14, E-15 & E-16 Industrial Area Growth Center Vill. Jamour Tehsil and District Shahjahanpur in the name of M/s Shri Balaji Rohilkhand Rice Mills Pvt. Ltd through the directors Sh. Rachin Gupta S/o Sh. Naresh Chandra Gupta admeasuring area 6600 SQM. Boundary North - Plot No. H-2., South - Plot No.H-5., East - Road 24.00 Mt. Wide., West - Road 18.00 Mt.	A) PNB (e-OBC) - 04.02.2019 PNB – 10.06.2019 B) e-OBC - Rs. 45,09,48,004.60 + interest & other charges w.e.f. 01.02.2019 PNB – Rs. 25,59,80,814.49 + interest & other charges w.e.f. 01.06.2019 C) 25.04.2019 D) Physical Possession	A) Rs. 3.52 Cr. B) Rs. 0.352 Cr. C) Rs. 1,00,000/-	**26.11.2025** From 11:00 AM to 04:00 PM	Not Known	Pawan Singh Yadav **Mob.:** 9717133327
2.	**Same as Lot No. 1.**	Equitable mortgaged of Lease hold property situated at Plot No.H-86, H-87, H-88 & F-100, F-101, F-102 & F-103 Industrial Area, Growth Centre Shahjahanpur District Shahjahanpur in the name of M/s Shri Balaji Rohilkhand Rice Mills Pvt. Ltd admeasuring area 8600 SQM., Boundary East - 12 m wide Road No.21, West - 24 m wide Road No.01, North - 24 m wide Road No.16, South - Plot No. F-89 & F-104.	**Same as Lot No. 1.**	A) Rs. 3.60 Cr. B) Rs. 0.36 Cr. C) Rs. 1,00,000	**26.11.2025** From 11:00 AM to 04:00 PM	Not Known	Pawan Singh Yadav **Mob.:** 9717133327
3.	**Same as Lot No. 1.**	Equitable mortgage of property Situated at part of Gata No.288 & 289 Raskupa Bahadurpur pargana- Kanth, Farukhabad Road, Tehsil & Distt Shahjahanpur in the name of M/s Bala Ji Food Grains Pvt. Ltd, admeasuring area 3225.77 SQM. Boundary North - Plot of Sahid, South - Plot of Anil Gupta & Pawan Gupta, East - Plot of Rambeti, West - Farukhabad Road.	**Same as Lot No. 1.**	A) Rs. 1.82 Cr. B) Rs. 0.182 Cr. C) Rs. 50,000/-	**26.11.2025** From 11:00 AM to 04:00 PM	Not Known	Pawan Singh Yadav **Mob.:** 9717133327
4.	**Same as Lot No. 1.**	Equitable mortgage of property situated at part of Khasra No. 36 & 1/3 part of 37, Vill-Fatehpur, Pargana+ Tehsil- Bareilly in the name of Sh. Sunil Kumar Gupta s/o Sh. Ram Niwas Gupta admeasuring area 10360.00 SQM. Boundaries of Khasra No. 36: Boundary East – Khet Bhupendra Singh & others, West – Khet of Chandra Pal Singh, North – Khet of Deep Devender Singh, South – Khet of Smt. Kamla Gupta. Boundaries of Khasra No. 37: Boundary East – Khet of Makhan Lal & others, West – Khet of Smt. Kamla Gupta, North – Khet of Seller, South – Link Road.	A) PNB (e-OBC) - 04.02.2019 PNB – 10.06.2019 B) e-OBC - Rs. 45,09,48,004.60 + interest & other charges w.e.f. 01.02.2019 PNB – Rs. 25,59,80,814.49 + interest & other charges w.e.f. 01.06.2019 C) 25.04.2019 D) Symbolic Possession	A) Rs. 0.76 Cr. B) Rs. 0.076 Cr. C) Rs. 50,000/-	**26.11.2025** From 11:00 AM to 04:00 PM	Not Known	Pawan Singh Yadav **Mob.:** 9717133327

NOTE: SL. NO. 1 TO 3 PROPERTY VISIT DATE AND TIME: 21.11.2025 04:00 PM to 05:00 PM & PROPERTY SL. NO. 4 PROPERTY VISIT DATE AND TIME: 20.11.2025 04:00 PM to 05:00 PM

TERMS AND CONDITIONS OF E-AUCTION SALE: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
(1) The properties are being sold on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS"** and **"WHATEVER THERE IS BASIS"** **(2)** The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation. **(3)** The secured asset will not be sold below the reserve price. The first bidding should start at any amount higher than reserve price. **(4)** The Sale will be done by the undersigned through e-auction platform provided at the Website **https://Baanknet.com** on date and time of Auction specified above. **(5)** For further details & complete Term and conditions of the sale, please refer **https://Baanknet.com** & **www.pnbindia.in**

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

DATE : 06.11.2025, PLACE: DELHI **AUTHORIZED OFFICER, PUNJAB NATIONAL BANK**

pnb Housing Finance Limited

पंजीकृत कार्यालय : 9वां तल, अंतरिक्ष भवन, 22, के.जी. मार्ग, नई दिल्ली-110001, [illegible] वेबसाइट : www.pnbhousing.com

शाखा पता : प्रथम तल, पिनैकल टावर, वैशाली कॉर्नर, गढ़ रोड, मेरठ- 250004, (उ.प्र.)

अधिग्रहण सूचना (अचल संपत्तियों हेतु)

[illegible]

ऋण खाता संख्या	ऋणकर्ता / सह-ऋणकर्ता / गारंटर के नाम	मांग सूचना तिथि	बकाया राशि	अधिग्रहण तिथि व प्रकार	बंधककृत संपत्ति का विवरण
0001 / 0660007219	[illegible]	27.08.2025	[illegible]	04.11.2025 (सांकेतिक)	[illegible]
एचओयू / एमई / 116 / 477832	[illegible]	28.08.2025	[illegible]	04.11.2025 (सांकेतिक)	[illegible]
0005 / 0660002783	[illegible]	21.08.2025	[illegible]	04.11.2025 (सांकेतिक)	[illegible]

स्थान : दिल्ली/मेरठ, दिनांक : 07-11-2025 — प्राधिकृत अधिकारी, पीएनबी हाउसिंग फाइनेंस लिमिटेड

ACRE एसेट्स केयर एंड रिकंस्ट्रक्शन एंटरप्राइज लिमिटेड

पंजीकृत कार्यालय: 14वीं मंजिल, इरोस कॉर्पोरेट टावर, नेहरू प्लेस, नई दिल्ली-110019 फोन: 91-11-43115600 फैक्स: 91-11-43115618 कॉर्पोरेट कार्यालय: यूनिट संख्या: 502, सी विंग, वन बीकेसी, रेडियस डेवलपर्स, प्लॉट संख्या: सी-66, जी-ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, मुंबई - 400051 फोन: 022 68643101 ई-मेल : acre.arc@acreindia.in, वेबसाइट : www.acreindia.in सीआईएन : U65993DL2002PLC115769

परिशिष्ट IV-A- अचल संपत्तियों की बिक्री के लिए बिक्री सूचना

[illegible]

प्रतिभूत आस्ति का विवरण

क्र. सं.	ऋण खाता संख्या/ट्रस्ट का नाम	कर्जदार(रों)/सह-कर्जदार(रों)/बंधककर्ता (ओं)/गारंटी के नाम	कुल बकाया राशि (रु. में)	आरक्षित मूल्य (रु. में)	जमा धरोहर राशि (रु. में)	विवरण
1.	02368460000 0213/ ACRE-166-Trust	इन्वेस्ट केयर पब्लिकेशंस प्राइवेट लिमिटेड अपने निदेशक अजीत सिन्हा, सिद्धार्थ मिश्रा और अजीत कुमार मिश्रा के माध्यम से	04.11.2025 तक रु. 1,59,61,345.78/- [illegible]	रु. 1,10,00,000	रु. 11,00,000	[illegible]
2.	AFH0003003 53844/ ACRE-166-Trust	कपिल गुप्ता [illegible]	03.11.2025 तक रु. 73,98,420.02/- [illegible]	रु. 39,00,000	रु. 3,90,000	[illegible]
3.	10008471343 and 21289468/ ACRE-158-Trust	आशीष लांबा और रुचि लांबा	03.11.2025 तक रु. 25,13,321.83/- [illegible]	रु. 8,00,000	80,000/-	[illegible]

[illegible]

नीलामी प्रक्रिया के विषय में महत्वपूर्ण जानकारी

1.	ईएमडी भुगतान [illegible]	[illegible]
2.	नीलामी की तिथि एवं समय	09-12-2025, 02:30 बजे अप. से 03:30 बजे अप. तक
3.	ईएमडी जमा करने की अंतिम तिथि	08-12-2025 को 06:00 बजे अप. तक
4.	[illegible]	14वीं मंजिल, इरोस कॉर्पोरेट टावर, नेहरू प्लेस, नई दिल्ली-110019
5.	नीलामी हेतु वेबसाइट एवं हेल्पलाइन नं.	https://www.bankeauctions.com/ एवं +91-99481-82222
6.	संपर्क विवरण	श्री विवेक कन्नौजिया, दूरभाष +91-99110- 44214, श्री रोहन सावन्त, दूरभाष : +91- 98331-43013 ई-मेल : rohan.sawant@acreindia.in; हेल्पलाइन ई-मेल आईडी: vivek.kanaujia@acreindia.in
7.	सम्पत्ति के निरीक्षण की तिथि एवं समय	पूर्व अनुमति के अनुसार
8.	बिक्री की विस्तृत नियम व शर्तों के लिए, कृपया वेबसाइट www.acreindia.in या https://www.bankeauctions.com/ देखें	

दिनांक: 08.11.2025 — हस्ता./- प्राधिकृत अधिकारी
स्थान: गाजियाबाद — एसेट्स केयर एंड रिकंस्ट्रक्शन एंटरप्राइज लिमिटेड

IndiaShelter Home Loans इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड

अचल सम्पत्ति के लिए कब्जा सूचना

पंजी. कार्यालय :- प्लॉट-15, छठा तल, सेक्टर-44, इंस्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा, 122002

जबकि, अधोहस्ताक्षरी ने इंडिया शेल्टर फाइनैंस ऍंड कॉर्पोरेशन लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनरनिर्माण और (प्रतिभूति) हित (प्रवर्तन) अधिनियम, 2002 के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना इसमें आगे वर्णित खाते के सामने वर्णित तिथि को जारी की थी, जिसमें कर्जदार और सम्पत्ति के स्वामी/प्रतिभू से बकाया राशि का भुगतान उक्त सूचना की तिथि से 60 दिन के भीतर करने की मांग की गई थी। जबकि सम्पत्ति स्वामी और अन्य उक्त बकाया राशि चुकाने में असफल रहे हैं, एतद्द्वारा अधोवर्णित कर्जदारों तथा सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति/यों का कब्जा उक्त नियमावली के नियम 8 एवं 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए प्रत्येक खाते के सामने वर्णित तिथि को प्राप्त कर लिया है। अब, कर्जदार को विशेष रूप से तथा सर्वसाधारण को इन सम्पत्ति/यों के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है तथा इन सम्पत्ति/यों के संबंध में कोई भी संव्यवहार इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड की नीचे वर्णित बकाया राशि तथा उस पर ब्याज, लागत इत्यादि के प्रभाराधीन होगा।

कर्जदार/गारंटर (सम्पत्ति स्वामी) का नाम एवं ऋण खाता नंबर	प्रभारित/बंधक सम्पत्ति (सम्पत्ति के सभी अंश एवं खंड) का वर्णन	मांग सूचना की तिथि, मांग सूचना की तिथि तक बकाया राशि	कब्जा की तिथि
श्री/श्रीमती लोकेश कुमारी एवं जोगेंद्र सिंह निवास स्थान : बही संख्या 01, पट्टा संख्या 12, ग्राम एवं ग्राम पंचायत फतेहपुर, पंचायत समिति उच्चैन, जिला- भरतपुर, राजस्थान-321303 ऋण खाता संख्या HLBRRNLONS000005076943/ AP-10185350 (शाखा-भरतपुर-1)	सम्पत्ति के सभी अंश एवं खंड : बही संख्या 01, पट्टा संख्या 12, ग्राम एवं ग्राम पंचायत फतेहपुर, पंचायत समिति-उच्चैन, जिला-भरतपुर, राजस्थान-321303, कुल क्षेत्रफल - 101.33 वर्ग गज, सीमा- पूर्व-सीसी सार्वजनिक सड़क, पश्चिम-परसराम का मकान, उत्तर-तीरन सिंह का मकान, दक्षिण-शिव सिंह का मकान	मांग सूचना 12-08-2025 रु. 4,35,009/- (रुपये चार लाख पैंतीस हजार नौ मात्र) 10.08.2025 तक देय, साथ में 11.08.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	03-11-2025 कब्जा
श्री/श्रीमती नेमा और शेखर और गुरुवेंद्र सिंह निवास स्थान:- खसरा नंबर-331, पट्टा संख्या-03, ग्राम-अलीपुर, ग्राम पंचायत-पसोपा, पंचायत समिति- डीग, तहसील-डीग, जिला, -भरतपुर-321203 ऋण खाता संख्या HLBRSVLONS000005131816/ AP-10288384 (शाखा-भरतपुर- 1)	सम्पत्ति के सभी अंश एवं खंड : बही संख्या 21, पट्टा संख्या-03, खसरा संख्या-331, ग्राम-अलीपुर, ग्राम पंचायत-पसोपा, पंचायत समिति डीग, तहसील-डीग, जिला-भरतपुर- 321203, कुल क्षेत्रफल - 164 वर्ग गज, सीमा- उत्तर- स्वयं की भूमि, दक्षिण- सार्वजनिक सड़क, पूर्व- राम प्रसाद का प्लॉट, पश्चिम- ओम प्रकाश का प्लॉट	मांग सूचना 12-08-2025 रु. 10,90,797/- (रूपये दस लाख नब्बे हजार सात सौ सतानवे मात्र) 10.08.2025 तक देय, साथ में 11.08.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	03-11-2025 कब्जा
श्री/श्रीमती प्यारी देवी और मुरारी लाल गुर्जर निवास स्थान :- पट्टा नं 08, गांव -जजेड़ा, ग्राम पंचायत-रजवाना, पंचायत समिति-चौथ का बरवाड़ा तहसील- चौथ का बरवाड़ा जिला- सवाई माधोपुर, राजस्थान 322702 ऋण खाता संख्या L11SVLONS000005111481 /AP-10261903 (शाखा-टोंक-1)	सम्पत्ति के सभी अंश एवं खंड : पट्टा नं 08, बही नंबर 01, गांव -जजेड़ा, ग्राम पंचायत-रजवाना, पंचायत समिति-चौथ का बरवाड़ा तहसील- चौथ का बरवाड़ा जिला- सवाई माधोपुर, राजस्थान 322702 कुल क्षेत्रफल- 218.91 वर्ग गज, सीमा- पूर्व- आम रोड, पश्चिम- रव बाड़ा, उत्तर- मिया राम का प्लॉट, दक्षिण- मंदिर	मांग सूचना 12-08-2025 रु. 2,48,871/- (रु. दो लाख अड़तालीस हजार आठ सौ इकहत्तर मात्र) 10.08.2025 तक देय, साथ में 11.08.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	03-11-2025 कब्जा
श्री/श्रीमती संतोष एवं कर्मबीर सिंह निवास स्थान:- खुदान 242, झज्जर, हरियाणा 124108 अन्य पता :- खेवट नंबर- 955, खाता नं-1028, खसरा नं-569 0-8 इंतकाल नंबर-6191 6200 गांव-खुदान, तहसील-झज्जर, जिला-झज्जर, हरियाणा 124108 ऋण खाता क्रमांक LANMVLLONS000005094709/AP-10225122 (शाखा- नीमराना-2)	सम्पत्ति के सभी अंश एवं खंड : खेवट नंबर- 955, खाता नं-1028, खसरा नं-569 (0-8) इंतकाल नंबर-6191 6200 गांव-खुदान, तहसील-झज्जर, जिला-झज्जर, हरियाणा 124108, सीमा- पूर्व- श्री राजेंद्र का मकान, पश्चिम- आम रास्ता, उत्तर- आम रास्ता, दक्षिण- धर्म सिंह का मकान	मांग सूचना 12-08-2025 रु. 6,20,030.17/- (रुपये छह लाख बीस हजार तीस और पैसा सत्रह मात्र) 10.08.2025 तक देय, साथ में 11.08.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	03-11-2025 कब्जा
श्री/श्रीमती सावत्री और राजवीर निवास स्थान:-पट्टा नं.-16, गांव धमारी, ग्राम पंचायत धमारी, पंचायत समिति डीग, तहसील-डीग, जिला- भरतपुर, नया जिला-डीग (राजस्थान) 321203 राजस्थान ऋण खाता संख्या HLBRSVLONS000005115257/ AP-10257265 (शाखा-भरतपुर-1)	सम्पत्ति के सभी अंश एवं खंड : पट्टा संख्या-16, ग्राम-धमारी, ग्राम पंचायत धमारी, पंचायत समिति डीग, तहसील-डीग, जिला-भरतपुर, नया जिला-डीग (राजस्थान), 321203 राजस्थान कुल भूमि -148.75 वर्ग गज। सीमा- उत्तर- सार्वजनिक सड़क, दक्षिण मान सिंह की भूमि, पूर्व जगराम का प्लॉट, पश्चिम- सुख राम का प्लॉट	मांग सूचना 12-08-2025 रु. 6,57,252/- (रुपये छह लाख सत्तावन हजार दो सौ बावन मात्र) 10.08.2025 तक देय, साथ में 11.08.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	03-11-2025 कब्जा
श्री/श्रीमती वीरो और देवो और सरदो निवास स्थान:- बही नंबर-14 पट्टा क्रमांक-50 एवं 51, ग्राम पंचायत समिति-डीग, जिला-भरतपुर, राजस्थान-321203 ऋण खाता संख्या HLBRRNLONS000005074026/ AP-10174576 (शाखा-भरतपुर-1)	सम्पत्ति के सभी अंश एवं खंड : बही संख्या- 14 पट्टा संख्या-51, ग्राम पंचायत-परमदरा, पंचायत समिति डीग, जिला-भरतपुर, राजस्थान-321203, कुल क्षेत्रफल 222.22 वर्ग, वर्ग गज, सीमा- पूर्व-हंडू का मकान, पश्चिम-आम रास्ता, उत्तर-हनु का मकान /प्रेमचंद का मकान, दक्षिण- सर्दी पुत्री नाथी का मकान	मांग सूचना 12-08-2025 रु. 9,15,442/- (रुपये नौ लाख पंद्रह हजार चार सौ बयालीस मात्र) 10.08.2025 तक देय, 11.08.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत सहित	03-11-2025 कब्जा
श्री/श्रीमती मूरी देवी और दयाल और जल सिंह निवास स्थान :- पट्टा क्रमांक 31, रैगर मोहल्ला बदनोर, ग्राम-बदनोर, जीपी बदनोर तह-बदनोर, जिला-भीलवाड़ा राजस्थान - 311302 ऋण खाता संख्या HLBRSVLONS000005112272/ AP-10260407 (शाखा-भरतपुर-1)	सम्पत्ति के सभी अंश एवं खंड : बही संख्या 337, पट्टा संख्या-34, ग्राम-भदेरा, ग्राम पंचायत भदेरा, पंचायत समिति-नदबई, जिला-भरतपुर, राजस्थान-321602, कुल क्षेत्रफल-155.55 वर्ग गज। सीमा- उत्तर- सार्वजनिक सड़क, दक्षिण- सुख चंद का प्लॉट, पूर्व- सार्वजनिक सड़क, पश्चिम- आम गली	मांग सूचना 12-08-2025 रु. 8,21,791/- (रुपये आठ लाख इक्कीस हजार सात सौ इक्यानवे मात्र) 10.08.2025 तक देय, साथ में 11.08.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	03-11-2025 कब्जा
श्री/श्रीमती सीता देवी एवं श्री/श्रीमती ओम प्रकाश निवास स्थान : पट्टा क्रमांक-34 भदेरा ग्राम पंचायत भदेरा,पंचायत समिति नदबई, जिला-भरतपुर राजस्थान-321602 ऋण खाता क्रमांक HL12SVLONS000005112548/ AP-10264453 (शाखा-आसींद-1)	सम्पत्ति के सभी अंश एवं खंड : पट्टा संख्या 31, गांव-बदनोर, ग्रुप-बदनोर, पीएस-बदनोर, तह-बदनोर जिला-भीलवाड़ा, राजस्थान 311302 सीमा - पूर्व-आम रोड पश्चिम- भैरूलाल रेगर का मकान, उत्तर-रोड, दक्षिण- रघुनाथ रेगर का मकान	मांग सूचना 12-08-2025 रु. 5,13,803/- (रुपये पांच लाख तेरह हजार आठ सौ तीन मात्र) 10.08.2025 तक देय, साथ में 11.08.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	03-11-2025 कब्जा

स्थान : राजस्थान, तिथि : 08-11-2025 — (प्राधिकृत अधिकारी) वास्ते इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड

किसी पूछताछ के लिए कृपया सम्पर्क करें : श्री विनय राणा (+91 79886 05030)

BAJAJ FINSERV बजाज फाइनेंस लिमिटेड

पंजीकृत कार्यालय : पुणे-अहमदनगर रोड के पास, विमान नगर, पुणे - 411014
शाखा कार्यालय : बजाज फाइनेंस लिमिटेड, द्वितीय तल, मेन रोड, राजस्थान

मांग सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13 (2) के अंतर्गत।

[illegible]

ऋण खाता संख्या उधारकर्ता(ओं)/सह-उधारकर्ता(ओं)/गारंटर(ओं) के नाम और पते	प्रतिभूत परिसंपत्ति/बंधक अचल संपत्ति/संपत्तियों का पता	मांग सूचना तिथि तथा राशि
शाखा : लोसल ऋण अनुबंध संख्या PZ84PDB9133925 दिनांक 14.09.2023 उधारकर्ता/बंधककर्ता/गारंटर : 1. हकीम हकीम पुत्र मोइनुद्दीन [illegible] 2. सयारा सयारा पत्नी हकीम निवासी- वार्ड संख्या 03 लोसल छोटी लोसल सीकर, लोसल राजस्थान 332025, संपर्क : 9667623182, ईमेल आईडी : hakimbishayati@gmail.com	[illegible]	13.10.2025 और रु.2054536/- [illegible]

यह कदम नोटिस की प्रतिस्थापित सेवा के लिए उठाया जा रहा है। उपरोक्त उधारकर्ता/सह-उधारकर्ता, गारंटरों को सलाह दी जाती है कि वे इस नोटिस के प्रकाशन की तिथि से 60 दिनों के भीतर बकाया राशि का भुगतान भविष्य के ब्याज सहित करें, अन्यथा (बजाज फाइनेंस लिमिटेड के पास उपलब्ध किसी अन्य अधिकार उपाय पर प्रतिकूल प्रभाव डाले बिना) सुरक्षित परिसंपत्तियों/बंधक संपत्ति पर कब्जा लेने के लिए वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(4) के प्रावधानों के अनुसार आगे की कार्रवाई की जाएगी। ऊपर नामित पक्षों को यह भी सलाह दी जाती है कि वे उपर्युक्त संपत्तियों में किसी तीसरे पक्ष के हित का निर्माण या हस्तांतरण न करें, जिसका प्रभार बजाज फाइनेंस लिमिटेड के पास है।

स्थान : राजस्थान, दिनाँक : 08/11/2025 — हस्ता./- प्राधिकृत अधिकारी, बजाज फाइनेंस लिमिटेड

शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड.

पंजीकृत कार्यालयः 501, सालकॉन ऑरम, जसोला जिला केंद्र, नई दिल्ली-110025 सीआईएन : U65900DL2020PLC366027

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत मांग नोटिस।

एतदद्वारा यह नोटिस दिया जाता है कि निम्नलिखित उधारकर्ता/सह-उधारकर्ता, जिन्होंने **शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड,** जिसका मुख्यालय तीसरी मंजिल, एडीडी इंडिया टॉवर, सेक्टर 125, नोएडा-201303 में है, से ऋण सुविधाएं प्राप्त की हैं। **शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड** को अपनी ऋण सुविधाओं के ब्याज की सेवा करने में विफल रहा है और उनके ऋण खातों को भारतीय रिजर्व बैंक द्वारा जारी दिशानिर्देशों के अनुसार एनपीए के रूप में वर्गीकृत किया गया है। उधारकर्ताओं ने **शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड** को अचल संपत्तियों की सुरक्षा प्रदान की है, जिसका विवरण नीचे दिया गया है। ऋण का विवरण और उधारकर्ताओं द्वारा शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड को आज की तारीख तक बकाया और देय राशि का विवरण नीचे दिया गया है।

उधारकर्ता/सह-उधारकर्ताओं के साथ-साथ आम जनता को एतद्द्वारा सूचित किया जाता है कि निम्नलिखित हस्ताक्षरकर्ता **शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड** के अधिकृत अधिकारी होने के नाते, सुरक्षित ऋणदाता ने वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफेसी अधिनियम) के प्रावधानों के अंतर्गत निम्नलिखित उधारकर्ता/सह-उधारकर्ताओं के विरुद्ध कार्रवाई शुरू की है। यदि निम्नलिखित उधारकर्ता इस नोटिस के 60 (साठ) दिनों के भीतर अपने नामों के सामने दर्शाई गई बकाया राशि चुकाने में विफल रहते हैं, तो निम्न हस्ताक्षरकर्ता सरफेसी अधिनियम की धारा 13 की उप-धारा (2) के अंतर्गत सुरक्षित ऋणदाता को प्रदत्त किसी एक या अधिक शक्तियों का प्रयोग करेगा, जिसमें संपत्तियों को अपने कब्जे में लेने और उन्हें बेचने की शक्ति भी शामिल है। आम जनता को सलाह दी जाती है कि वे नीचे वर्णित संपत्ति का लेन-देन न करें।

उधारकर्ताओं / गारंटर और बंधककर्ता का नाम	सुरक्षित संपत्ति / संपत्ति का विवरण
1. प्रवीण कुमार सैनी पुत्र रामपाल सिंह (कर्जदार/गिरवी रखने वाला) रविदास मंदिर के पास, दिल्ली रोड मोहल्ला- काजियान, रामपुर मनिहारन देहात, रामपुर देवबंद, जिला-सहारनपुर, उत्तर प्रदेश, 247451, पताः- अपर राजीव नगर, धरमपुर डांडा, नाथनपुर, देहरादून, उत्तराखंड, 248005, पताः- राधिका एन्क्लेव, डीएवी स्कूल के पास, दिल्ली रोड, रामपुर, मनिहारन, सहारनपुर, 247451, **2. सचिन कुमार पुत्र यशपाल सिंह (गारंटर)** देवबंद रोड, मोहल्ला- शिवपुरी, रामपुर मनिहारन देहात, सहारनपुर, रामपुर, उत्तर प्रदेश, 247451, 3.यतेंद्र कुमार पुत्र प्रीतम सिंह (गारंटर) देवबंद रोड, मोहल्ला- शिवपुरी, रामपुर मनिहारन देहात, सहारनपुर, रामपुर, उत्तर प्रदेश, 247451	कार का हाइपोथिकेशनः मॉडलः हुंडई क्रेटा-एस 1.4 **CRDI,** रंगः - स्टार डस्ट, रजिस्ट्रेशन नंबर **UK07DK2064,** इंजन नंबर **D4FCJM675253,** चेसिस नंबर **MALC281RLJM495011,** श्री प्रवीण कुमार सैनी के नाम पर।
एनपीए तिथिः 26-10-2025	
ऋण खाता संख्या, मांग नोटिस की तारीख और राशिः	**ऋण खाता संख्याः** 101441009313 **मांग नोटिस की तारीखः** 07-11-2025 **बकाया राशिः** 06-11-2025 तक 2,07,000/- रुपये (केवल दो लाख सात हजार रुपये)
1. श्री उमादत्त शर्मा पुत्र श्री निवास शर्मा (कर्जदार) मकान नंबर 532, गली नंबर 4, चंद्र लोक कॉलोनी, नंद नगरी, पीओः नंद नगरी, जिला शाहदरा, कॉलोनी, नंद नगरी, जिला शाहदरा, दिल्ली, 110093, **यहाँ भीः** - मकान नंबर पुराना डी -33, नया नंबर-224, गली नंबर 9, चंद्र लोक कॉलोनी नंद नगरी, जिला शाहदरा, दिल्ली, 110093, **2. मुन्नी देवी पत्नी श्री निवास शर्मा (सह-उधारकर्ता/गिरवी रखने वाला)** मकान नंबर 532, गली नंबर 4, चंद्र लोक कॉलोनी, नंद नगरी, दिल्ली, 110032 **यहाँ भीः**- पत्नी श्री निवास, निवासी ग्राम मेहगौली, करकोली, जिला आगरा, उत्तर प्रदेश, पिन कोड-283123, 3. श्री गणेश पुत्र श्री निवास शर्मा (सह-उधारकर्ता) मकान नंबर 532, गली नंबर 4, चंद्र लोक कॉलोनी, नंद नगरी, पीओरु नंद नगरी, जिला उत्तर पूर्वी दिल्ली, 110032	**संपत्ति पर सम्यक बंधक :** आवासीय संपत्ति, 35 वर्ग गज या 29.26 वर्ग मीटर के क्षेत्र में, संपत्ति संख्या 532,खसरा संख्या 786/529, ग्राम सिकंदरपुर, गली नंबर 3 चंद्र लोक कॉलोनी, मंडोली रोड, शाहदरा, दिल्ली-110093 में स्थित है। राजस्व रिकॉर्ड में बही नंबर 1, जिल्द नंबर 4927 पृष्ठ संख्या 126-136, क्रम सं. 253, दिनांक 11.01.2024 के रूप में पंजीकृत, संपत्ति श्रीमती मुन्नी देवी पत्नी श्री निवास शर्मा के नाम पर है। सीमाएँ: पूवः श्री रूप लाल का प्लॉट, पश्चिम, 20 फीट चौड़ी सड़क, उत्तरः अन्य व्यक्ति की संपत्ति, दक्षिणः12 फीट चौड़ी सड़क
एनपीए तिथिः 03-10-2025	
ऋण खाता संख्या, मांग नोटिस तिथि और राशिः	**ऋण खाता संख्या :** 102741528032 **मांग नोटिस तिथिः** 07-11-2025, **बकाया राशिः** 06-11-2025 तक रुपये 36,80,000/- (केवल छत्तीस लाख अस्सी हजार रुपये)

दिनांकः 07-11-2025 , स्थानः नोएडा — प्राधिकृत अधिकारी, शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड

ऐक्सिस बैंक लि0 कब्जे की नोटिस

रिटेल एसेट्स सेंटरः प्रथम तल, जी-4/5 बी सेंटर-4, गोमती नगर विस्तार, लखनऊ- 226010
रजिस्टर्ड ऑफिसः (त्रिशूल), तृतीय तल, समराथेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद-380006

जबकि, अधोहस्ताक्षरी, ऐक्सिस बैंक लि0 के प्राधिकारी, न सिक्योरिटाइजशन एण्ड रिकन्स्ट्रक्शन ऑफ फाइनेन्शियल एसेट्स एण्ड एन्फोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट 2002 के अन्तर्गत तथा सिक्योरिटी इंटरेस्ट (इंफोर्समेंट) रूल, 2002 के नियम 9 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13(2) के अन्तर्गत मांग नोटिस जारी किये गये। उक्त वर्णित उधारकर्ता राशि का भुगतान करने करने में असफल रहे है, अतः उक्त वर्णित उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतदद्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने उन्हें उक्त नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए कब्जा ले लिया है। उपरोक्त वर्णित उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एतदद्वारा सावधान किया जाता है कि उक्त सम्पत्ति के साथ कोई सौदा न करें तथा उक्त सम्पत्ति के साथ किया जाने वाला कोई सौदा एक्सिस बैंक लि0 के साथ उक्त नोटिस में वर्णित वार्षिक ब्याज, अनुशंगी व्यय, लागत, प्रभार इत्यादि समेत से प्रभावी, मॉर्टगेज के विषयाधीन होगा। ऋणी/सह-ऋणी/बंधककर्ता एवं जमानतकर्ता का ध्यान सरफेसी एक्ट की धारा 13(8) की ओर आकृष्ट किया जाता है कि तय समय सीमा में बन्धक सम्पत्ति को रीडीम (मोचन) कर सकते हैं।

खातेदार/गारन्टरों का नाम एवं पता	सुरक्षित सम्पत्तियों का विवरण	मांग नोटिस के अनुसार बकाया राशि / मांग सूचना की तिथि / कब्जे की तिथि
मै0 मैलानी फिलिंग स्टेशन (ऋणी), पता- मैलानी खीरी, लखीमपुर, उ0प्र0-262803, पार्टनर श्रीमती मृदुला शर्मा एवं श्री अमोल शर्मा, श्रीमती मृदुला शर्मा (सह-ऋणी) पत्नी श्री सुरेन्द्र शर्मा, श्री अमोल शर्मा (सह-ऋणी) पुत्र श्री सुरेन्द्र शर्मा, दोनों का **पता- 1.** ईदगाह, वार्ड-12, मैलानी खीरी, उ0प्र0-262803, **पता-2.** पुराना खसरा सं0 1105, नया खसरा सं0 1746 एवं 1747, ग्राम/मोहल्ला-मैलानी, परगना/वार्ड-कुकारा, तहसील-गोला, जिला-खीरी, उ0प्र0-262803	भूमि/सम्पत्ति स्थित पुराना खसरा सं0 1105, नया खसरा सं0 1746 एवं 1747, ग्राम/मोहल्ला-मैलानी, परगना/वार्ड-कुकारा, तहसील-गोला, जिला-खीरी, उ0प्र0-262803, कवर्ड एरिया- 1735.40 वर्ग मी., सम्पत्ति श्री अमोल शर्मा एवं श्रीमती मृदुला शर्मा के नाम। **चौहद्दी-** पूरब-ताराचन्द का खेत, पश्चिम- मैलानी रघुवर रोड, उत्तर- प्लॉट एवं पेट्रोल पम्प, दक्षिण- किसान राइस मिल योगेश।	रू0 12067487.57 दि. 08.11.2023 तक + देय ब्याज एवं अन्य खर्चे / 09.11.2023 / 04.11.2025 भौतिक कब्जा
श्रीमती दीक्षा शर्मा (ऋणी) पत्नी श्री अजय कुमार शर्मा पताः ग्राम-हरलापुर, तहसील बाजपुर, ऊधमसिंह नगर, उत्तराखंड, 262401, श्री अजय कुमार शर्मा (सह-ऋणी) पुत्र श्री तिलकराज शर्मा **पताः 1.** ग्राम हरलापुर, तहसील बाजपुर, ऊधमसिंह नगर, उत्तराखंड, 262401, पताः 2. खाता नं0 312 एवं खसरा नं0 17 बीए, मुंडिया पिस्तोर, बाजपुर, ऊधमसिंह नगर, उत्तराखंड, 262401	भूमि/सम्पत्ति- रिहायशी/व्यवसायिक स्थित खाता नं0 312 एवं खसरा नं0 17 बीए, मुंडिया पिस्तोर, बाजपुर, ऊधमसिंह नगर, उत्तराखंड, 262401, कवर्ड एरिया- 62.54 वर्ग मी., सम्पत्ति श्री अजय कुमार शर्मा के नाम। **चौहद्दी-** पूरब-रामपुर नैनीताल रोड, पश्चिम- विक्रेता आलोक कुमार गुप्ता की भूमि, उत्तर- ज्ञान चन्द की भूमि, दक्षिण- देवेन्द्र कुमार की भूमि।	रू0 679656.24 दि. 12.02.2024 तक + देय ब्याज एवं अन्य खर्चे / 12.02.2024 / 03.11.2025
श्री जसपाल सिंह (ऋणी) पुत्र श्री काला सिंह **पताः 1.** बन्नाखेड़ा, बन्नाखेड़ा, ऊधमसिंह नगर, उत्तराखंड, 262401, **पताः 2.** ग्राम-केलाबंदवारी, निकट सतगुरू डेयरी, बाजपुर, ऊधमसिंह नगर, 263401, श्रीमती पालो कौर (सह-ऋणी) पत्नी श्री दलीप सिंह पताः इटावा पोस्ट जोगीपुरा, बाजपुर, इटावा, ऊधमसिंह नगर, उत्तराखंड, 262401	भूमि/सम्पत्ति- रिहायशी/व्यवसायिक स्थित ग्राम-केलाबंदवारी, निकट सतगुरू डेयरी, बाजपुर, ऊधमसिंह नगर, 263401, कवर्ड एरिया- 710 वर्ग मी., सम्पत्ति श्री जसपाल सिंह के नाम, **चौहद्दीः वैल्यूएशन रिपोर्ट के अनुसारः** पूरब-15 फीट चौड़ा रास्ता, पश्चिम- मालिक का खेत, उत्तर- करनैल सिंह सिंह एवं जसवीर सिंह के खेत, दक्षिण- मंगल सिंह का मकान।	रू0 2683848.00 रू0 26000.00 दि. 23.01.2024 तक + देय ब्याज एवं अन्य खर्चे / 02.02.2024 / 03.11.2025

दिनांकः 08.11.2025 — प्राधिकृत अधिकारी, एक्सिस बैंक लि0

Chola चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

कॉर्पोरेट कार्यालय : चोला क्रेस्ट, सी54 तथा 55, सुपर बी-4, थिरु वि का इंडस्ट्रियल एस्टेट, गिंडी, चेन्नई- 600032, **शाखा कार्यालय :** एस.सी.ओ. नं. 350-351-352, तृतीय तल, सेक्टर 34ए चंडीगढ़- 160022, **शाखा कार्यालय :** एससीओ 105, प्रथम तल, सेक्टर- 17, हुडा कमर्शियल बेल्ट, पेट्रोल पंप के समीप, कोर्ट रोड, जगाधरी, यमुना नगर- 135003

अधिग्रहण सूचना - नियम 8 (1) के अंतर्गत

जबकि, अधोहस्ताक्षरकर्ता ने मैसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के प्राधिकृत अधिकारी होने के नाते, वित्तीय आस्तियों का प्रतिभूतिकरण तथा पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002, यहां इसमें इसके बाद अधिनियम संबोधित, के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, मांग सूचनाएं निर्गत की थीं, जिनमें उन उधारकर्ताओं को, जिनके नाम नीचे स्तंभ (ग) में विनिर्दिष्ट तिथियों पर नीचे स्तंभ (ख) में उल्लेखित हैं, को नीचे स्तंभ (घ) में उल्लेखित बकाया राशि का राशि पर नियत ब्याज के साथ, उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर, प्रतिभुगतान करने को कहा गया था।

उधारकर्तागण निर्धारित बकाया राशि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतद्द्वारा उधारकर्ताओं को विशेष रूप में तथा जनसाधारण को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न स्तंभ (ड.) में विवरणित कंपनी के पास बंधक रखी गईं संपत्तियों का, स्तंभ (च) में अंकित संबंधित तिथियों पर, प्रतिभूति हित (प्रवर्तन) नियमावली के नियम 9 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के तहत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए अधिग्रहण कर लिया है।

विशेष रूप से उधारकर्ताओं तथा जनसाधारण को एतद्द्वारा निम्न स्तंभ (ड.) में वर्णित संपत्तियों का लेन-देन न करने की चेतावनी दी जाती है तथा ऐसा कोई भी लेन-देन, स्तंभ (घ) में अंकित एक राशि तथा राशि पर नियत ब्याज एवं अन्य शुल्कों हेतु **मैसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड** के प्रभाराधीन होगा।

प्रतिभूतिकरण अधिनियम की धारा 13(8) के अंतर्गत, उधारकर्तागण विक्रय की अधिसूचना से पूर्व समस्त लागतों, शुल्कों तथा व्ययों सहित संपूर्ण बकाया राशि का भुगतान करके प्रतिभूत परिसंपत्ति को ऋणभार से मुक्त करा सकते हैं।

क्र. सं.	उधारकर्ता(ओं), सह-उधारकर्ता(ओं) के नाम तथा पते तथा ऋण खाता संख्या(यें)	मांग सूचना की तिथि	बकाया राशि	अधिग्रहीत संपत्ति के विवरण	अधिग्रहण की तिथि
(क)	(ख)	(ग)	(घ)	(ड.)	(च)
1.	ऋण खाता संख्या HE01YAM00000007816 उधारकर्ता और सह-उधारकर्तागण :- **1. बिहारी लाल पुत्र चौथा राम, 2. हरीश कुमारी पत्नी बिहारी लाल, 3. नेहा रानी पत्नी नरिंदर कुमार, 4. गीता रानी पत्नी जय प्रकाश, 5. नरिंदर कुमार पुत्र बिहारी लाल, 6. जय प्रकाश पुत्र बिहारी लाल, 7. राजिंदर कुमार पुत्र बिहारी लाल, सभी निवासी-** मकान नंबर 271, गुरु नानक पुरा, जगाधरी, छोटी लाइन, जगाधरी, यमुना नगर 135001, 8. मैसर्स बिहारी लाल एंड संस अपने स्वामी (बिहारी लाल) के माध्यम से, पता : फैक्ट्री नं. 94, नारायण कॉलोनी, जगाधरी, यमुना नगर 135003	13/08/2025	रु. 26,35,967/- 11/08/2025 के अनुसार, राशि पर भावी ब्याज सहित	गढ़ी मुंडो कॉलोनी, गुरु नानक पुरा, तहसील जगाधरी, जिला यमुना नगर में स्थित 165 वर्ग गज क्षेत्रफल वाले आवासीय भवन का वह समस्त खण्ड एवं अंश बिक्री विलेख संख्या 4139 दिनांक 31-01-1973 के माध्यम से पंजीकृत।	03/11/2025

दिनाँक : 08-11-2025 — प्राधिकृत अधिकारी
स्थान : चंडीगढ़ / यमुना नगर — मैसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

Hero Housing Finance हीरो हाउसिंग फाइनेंस लिमिटेड

[illegible] ईमेल : customer.care@herohfl.com वेबसाइट : www.herohousingfinance.com, [illegible]

कब्ज़ा-सूचना (अचल संपत्तियों के लिए)

(प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार)

[illegible]

ऋण खाता संख्या	बाध्यताधारी(ओं)/कानूनी उत्तराधिकारी(ओं)/कानूनी प्रतिनिधि(ओं) का नाम	मांग सूचना की तिथि/मांग सूचना के अनुसार राशि	कब्ज़ा-तिथि (रचनात्मक/भौतिक)
HHFLAXHOU 21000018242	आकाश, पूजा, सुभाष चंदर	16.08.2025, दिनांक 13.08.2025 तक रु.18,58,475/-	06.11.2025 (प्रतीकात्मक)

प्रतिभूति परिसम्पत्तियों /अचल संपत्तियो का विवरण: गांव-पोसांगीपुर, दिल्ली राज्य दिल्ली, राम दत्त एन्क्लेव, उत्तम नगर, नई दिल्ली- 110059 में खसरा नंबर 23/6 में स्थित निर्मित सम्पत्ति नंबर बी-19/5 (पुराना नंबर 19),ब्लॉक-बी, एरिया 57 वर्ग गज(यानी 47.66 वर्ग मीटर) के पूरे दूसरे तल का छत/टेरस के अधिकारों सहित। भवन की चौहदीः उत्तरः 10 फीट रोड, पूर्वः दूसरा प्लॉट, दक्षिणः प्रॉपर्टी नंबर बी-19/4, पश्चिमः 10 फीट गली प्लॉट नंबर बी-19 का हिस्सा

दिनांकः- 08/11/2025, स्थानः-दिल्ली — हस्ता. / - अधिकृत अधिकारी, कृते हीरो हाउसिंग फाइनेंस लिमिटेड

UMMEED उम्मीद हाउसिंग फाइनेंस प्रा. लि.

CIN: U65922HR2016PTC057984

पंजी. कार्याः यूनिट नं. 2009-14, 20वीं मंज़िल, टॉवर-2, मैग्नम ग्लोबल पार्क, गोल्फ कोर्स एक्सटेंशन रोड, सेक्टर 58, गुरुग्राम-122011

अचल संपत्तियों की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(5) तथा नियम 8(6) के साथ पठित वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित (प्रवर्तन) अधिनियम,2002 के अंतर्गत अचल संपत्तियों की बिक्री हेतु बिक्री सूचना

एतद्द्वारा नीचे तालिका में दिए गए विवरण के अनुसार उधारकर्ता(ओं) और गारंटर(रों) को सूचित किया जाता है कि प्रतिभूत क्रेडिटर के पास बंधक /प्रभारित नीचे वर्णित अचल संपत्ति जिसका **मैसर्स उम्मीद हाउसिंग फाइनेंस प्रा. लि.,** प्रतिभूत क्रेडिटर के अधिकृत अधिकारी द्वारा यूएचएफएलपी में **ऋण हस्तांतरण के अनुसार** 03.11.2025 **को भौतिक कब्जा** किया गया है, को कंपनी के बकाया राशि की वसूली हेतु 12.12.2025 को **"जैसी है जहाँ है", "जैसी स्थिति में है"**, और **"जो कुछ भी है"** के आधार पर बिक्री की जाएगी।

ज्ञात अधिभार, यदि कोई हो, सहित अचल संपत्ति का विवरण

संपत्ति का विवरणः संपत्ति का वह पूरा भाग और टुकड़ा, जिसका फ्लैट सं. 1, दूसरी मंजिल (एम.आई.जी.) है, जिसका माप 41.80 वर्ग मीटर, जिसमें छत का अधिकार शामिल है, जो खसरा सं. 237 पर निर्मित है, ग्राम सादुललाबाद, परगना और तहसील- लोनी, जिला- गाजियाबाद, उ. प्र. में स्थित है। **प्लॉट की चौहदीः पूर्वः** प्लॉट का शेष भाग, **पश्चिमः** अन्य प्लॉट, **उत्तरः** 30 फुट चौड़ा रास्ता, **दक्षिणः** अन्य प्लॉट

उधारकर्ता एवं गारंटर का नाम व पता	1. नीलामी की तिथि और समय 2. ईएमडी जमा करने की अंतिम तिथि 3. संपत्ति के निरीक्षण की तिथि और समय	1. आरक्षित मूल्य 2. संपत्ति का ईएमडी 3. बोली वृद्धि
1. रज़िया अंसारी, पत्नी मोहम्मद जरीफ (ऋणकर्ता) 2. मोहम्मद जरीफ पुत्र छिद्दन हुसैन (सह-ऋणकर्ता) 3. मोहम्मद हारून अंसारी पुत्र मोहम्मद जरीफ अंसारी (सह-ऋणकर्ता) उक्त सभी का पताः ए-42, गली सं.-2, चाँद बाग, करावल नगर, उत्तर-पूर्वी दिल्ली, दिल्ली-110094 एलएएन सं.: LXJNP02918-190004014 समझौते की तिथिः 28-02-2019, ऋण राशिः	1. नीलामी की तिथिः 12. 12.2025 को दोपहर 12:00 बजे से दोपहर 1:00 बजे तक, 5 मिनट के असीमित विस्तार के साथ 2. केवाईसी के साथ ईएमडी जमा करने की अंतिम तिथि 10. 12.2025 को शाम 7:00 बजे (आईएसटी) तक। 3. निरीक्षण की तिथिः 08. 12.2025 को सुबह 11:00 बजे से शाम 4:00 (आईएसटी) तक।	1. आरक्षित मूल्यः रु. 10,38,000/- 2. धरोहर राशि : रु. 1,03,800/- 3. बोली वृद्धिः रु. 15000/- और उसके गुणकों में

रु. 10,95,456/-,कुल बकाया राशिः रु. 1,34,787/- (ग्यारह लाख चौंतीस हजार सात सौ सतासी रुपये मात्र) दिनांक 31-अक्तूबर-2025 तक + 01-नवंबर-2025 से आगे का ब्याज और अन्य शुल्क

स्थानः गुरुग्राम
दिनांकः 08.11.2025 — अधिकृत अधिकारी, गौरव त्रिपाठी, मोबाइल- 9650055701, उम्मीद हाउसिंग फाइनेंस प्राइवेट लिमिटेड

HARERA GURUGRAM — सार्वजनिक सुचना

स्वतंत्र आवासीय मंजिल परियोजना अर्थात् "एसएस लिंडेन फ्लोर-III" हरेरा आरसी संख्या 117 ऑफ 2022 दिनांक 13.12.2022 के पंजीकरण में संशोधन के लिए आवेदन, सेक्टर -84 और 85, गुरुग्राम में स्थित, मैसर्स एसएस ग्रुप प्राइवेट लिमिटेड द्वारा विकसित किया जा रहा है।

आम जनता और गुरुग्राम के सेक्टर-84 और 85 में स्थित "एसएस लिंडेन फ्लोर्स-III" नामक परियोजना के आवंटियों की जानकारी के लिए बताया जाता है कि गुरुग्राम के सेक्टर-84 और 85 में स्थित "एसएस लिंडेन फ्लोर्स-III" नामक स्वतंत्र आवासीय फ्लोर्स परियोजना के पंजीकरण में संशोधन के लिए मैसर्स एसएस ग्रुप प्राइवेट लिमिटेड द्वारा प्राधिकरण में दिनांक 31.10.2025 को एक आवेदन प्रस्तुत किया गया है।नगर एवं ग्राम नियोजन विभाग, हरियाणा ने मैसर्स एसएस ग्रुप प्राइवेट लिमिटेड के सहयोग से मैसर्स मैट्रिक्स बिल्डवेल प्राइवेट लिमिटेड और अन्य को 29.928 एकड़ क्षेत्रफल के लिए लाइसेंस संख्या 105/2013 दिनांक 11.12.2013 प्रदान किया है।इसके बाद, प्रमोटर अर्थात मैसर्स एसएस ग्रुप प्राइवेट लिमिटेड लिमिटेड, जो एक सहयोगी है, ने 65 भूखंडों, अर्थात B-12, B-20, B-21, B-28, B-38, B39, B-48 से B-84, B-86 से B-95, C-01, C-03 से C-12, C-14, पर 260 स्वतंत्र आवासीय मंजिलों के पंजीकरण के लिए आवेदन किया था। यह परियोजना प्राधिकरण के साथ RC संख्या 117/2022 दिनांक 13.12.2022 के तहत पंजीकृत की गई थी, जो 31.10.2025 तक वैध थी।प्रवर्तक ने प्रस्तुत किया है कि 53 भूखंडों, अर्थात B-12, B-20, B-21, B-28, B-38, B39, B-48 से B-84, B-86 से B-95, पर 212 मंजिलों का अधिभोग प्रमाण पत्र प्रमोटर द्वारा प्राप्त कर लिया गया है।इसके अलावा, प्रमोटर ने 31.10.2025 को एक आवेदन प्रस्तुत किया है, जिसमें उन्होंने कहा है कि 12 प्लॉटों अर्थात् C-01, C-03 से C-12, C-14 पर ये मंजिलें विकसित करने का इरादा नहीं रखते हैं और इन 12 प्लॉटों का आवंटन नहीं किया गया है और कोई तृतीय-पक्ष अधिकार नहीं बनाए गए हैं।संबंधित आवेदन और संबंधित दस्तावेज हरियाणा रियल एस्टेट विनियामक प्राधिकरण, गुरुग्राम के कार्यालय में उपलब्ध है, जिन्हें कोई भी संबंधित व्यक्ति 21.11.2025 तक किसी भी कार्य दिवस में कार्यालय समय के दौरान देख सकता है। इसके अलावा, यदि कोई उपस्थित होना चाहता है, तो वह 24.11.2025 को सुबह 11:00 बजे सुनवाई के दौरान प्राधिकरण के समक्ष उपस्थित हो सकता है।प्राधिकरण के अनुमोदन और उसकी मुहर के अधीन दिया गया।

दिनांकः 08.11.2025 — एसडी/- सचिव, हरियाणा रियल एस्टेट विनियामक प्राधिकरण, गुरुग्राम।

फॉर्म-जी

अभिरूचि की अभिव्यक्ति हेतु आमंत्रण
एमडीएम टेलीवेंचर प्राइवेट लिमिटेड
गुरुग्राम, हरियाणा में अन्य थोक व्यापार में परिचालन
(बिना किसी विशेष विशेषज्ञता के विभिन्न वस्तुओं का थोक व्यापार)

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 36ए उप विनियम (1) के अधीन)

संबंधित विवरण

1.	पेन/सीआईएन/एलएलपी नंबर के साथ कॉरपोरेट देनदार का नाम	एमडीएम टेलीवेंचर प्राइवेट लिमिटेड PAN: AAMCM5151D CIN: U51909HR2019PTC079047
2.	पंजीकृत कार्यालय का पता	राधे कुंज राजा वली धानी रोड, जी31- मानेसर, एनएसजी कैंप मानेसर, गुड़गांव, हरियाणा, भारत, 122051
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	**पंजीकृत पताः** राधे कुंज राजा वली धानी रोड, जी31-मानेसर, एनएसजी कैंप मानेसर, गुड़गांव, हरियाणा, भारत, 122051 **पंजीकृत कार्यालयः** 411-बी, चौथी मंजिल पर वेल डन टेक पार्क, सेक्टर 48, सोहाना रोड, डीएलएफ क्यूई, हरियाणा-122002 **कॉरपोरेट पताः** 416, 4एफ, चौथी मंजिल, आईएलडी ट्रेड सेंटर, सेक्टर-47, गुरुग्राम, हरियाणा-122018
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	उपलब्ध नहीं
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	वित्त वर्ष 2020-21 में बिक्री रु. 2,389,393,713 रुपये वित्त वर्ष 2019-20 में बिक्री रु. 1,629,168,381 रुपये (एमसीए की वेबसाइट पर उपलब्ध वित्तीय विवरणों के अनुसार)। प्रस्ताव पेशेवर के पास उपलब्ध जानकारी के अनुसार, कॉरपोरेट देनदार वर्तमान में कोई व्यावसायिक गतिविधि नहीं कर रहा है।
7.	कामगार/कर्मचारियों की संख्या	शून्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची का विवरण यूआरएल पर उपलब्ध हैं:	विवरण cirp.mdmteleventures@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है
9.	कोड की धारा 25(2)(एच) के अधीन प्रस्ताव आवेदकों के लिए पात्रता उपलब्ध है	विवरण cirp.mdmteleventures@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है
10.	अभिरुचि की अभिव्यक्ति की प्राप्ति की अंतिम तिथि	23.11.2025
11.	प्रत्याशित प्रस्ताव आवेदकों की अनंतिम सूची जारी करने की तिथि	03.11.2025
12.	अनंतिम सूची पर आपत्तियों के प्रस्तुतिकरण की अंतिम तिथि	08.12.2025
13.	प्रत्याशित प्रस्ताव आवेदकों की अंतिम सूची जारी करने की तिथि	18.12.2025
14.	प्रस्ताव आवेदकों से सूचना ज्ञापन, मूल्यांकन सारणी व प्रस्ताव योजना हेतु अनुरोध जारी करने की तिथि	23.12.2025
15.	प्रस्ताव योजना के प्रस्तुत करने की अंतिम तिथि	22.01.2026
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने की प्रक्रिया ईमेल आईडी	cirp.mdmteleventures@gmail.com
17.	कॉरपोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	उपलब्ध नहीं

ह./-
श्री अशोक कक्कड़
प्रस्ताव पेशेवर
एमडीएम टेलीवेंचर प्राइवेट लिमिटेड
आईबीबीआई पंजी. सं. आईबीबीआई/आईपीए-002/आईपी-एन01066/2020-2021/13407
पताः # 538, शांतिवन सोसाइटी, सेक्टर 48 ए, चंडीगढ़-16004
तिथिः 08.11.2025
स्थानः चंडीगढ़
ईमेलः cirp.mdmteleventures@gmail.com